

other articles brought by her and from next day of marriage onwards, the petitioner started mentally torturing the complainant. After 15 days of the marriage, the petitioner and his relatives demanded further amount of Rs.10,00,000/- and a new car. It is also alleged that the petitioner resorted to all kind of physical and mental harassment to the complainant after taking to her house at his work place at Kolkata because of non-fulfillment of the said additional demand of Rs.10,00,000/- and new car by her parents. It is next alleged that the complainant was badly beaten by the petitioner and the complainant was not provided food and locked in room after being assaulted. It is also alleged that petitioner being a habitual drunkard used to come to his house in a drunken state in the night and regularly used to beat the complainant causing her multiple injuries. It is further alleged that the complainant came to know that the petitioner tortured and divorced his first wife namely Payal Kaschap @ Payal Kashap because of non-fulfillment of dowry demand by her and ultimately the complainant was driven out from the house of the petitioner after being assaulted by the petitioner. It is next alleged that upon execution of bond by the petitioner, the complainant again went to the house of the petitioner after filing an inforamatory petition before C.J.M., Ranchi but the ill-treatment continues and the complainant could know that the petitioner after entering into a conspiracy with his relatives, had taken the complainant to his house after execution of bond only for the purpose of killing her and as per their plan, the petitioner and his relatives started assaulting the complainant and kicked her out from the house of the petitioner.

It is further submitted that the allegation against the petitioner are all false and the petitioner has disclosed about her earlier marriage to the family members of the complainant, at the time of negotiation of marriage of the petitioner with the complainant. It is next submitted that the petitioner never executed any bond. It is also submitted that Rs.12,70,000/- in shape of Demand Draft was given at the time of negotiation of marriage to meet the expenses of the marriage and part of the said amount was

used for purchasing gold ornaments and jewelries, therefore the petitioner is not ready and willing to return the same. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. and the learned counsel for the opposite party no.2 on the other hand vehemently opposed the prayer for grant of anticipatory bail and submitted that the habitual conduct of the petitioner of marrying girls only for the purpose of extracting money from their parents by way of dowry demand needs to be dealt with a heavy hand to curb the malady of the obnoxious practice of greedy males alluring unsuspecting parents of prospective brides by bending rules and the petitioner if enlarged on bail will indulge in similar type of offence spoiling the life of other ladies as well and there is every chance of the petitioner tampering with the evidence hence, it is submitted that the petitioner ought not to be given the privilege of anticipatory bail.

Considering the serious nature of allegation against the petitioner as well as the conduct of the petitioner, this Court is of the considered view that this is not a fit case where the petitioner be given the privilege of anticipatory bail. Accordingly, his prayer for anticipatory bail is rejected.

(Anil Kumar Choudhary, J.)